

I remained in that Ministry. I strongly repudiate the allegation that I had anything to do with the obtaining of signatures on the application or grant of licence. I repeat, Sir, none of these licences were issued during my stewardship of the Ministry of Foreign Trade.

श्री मधु लिमये : अब तो मामला बहुत ही संगीन बन गया है। मेरा रूल 357 के अन्तर्गत प्वाइन्ट ऑफ़ आर्डर है !

MR. SPEAKER: We shall take it up later, not today.

MR. RAM NIWAS MIRDHA.

PAPERS LAID ON THE TABLE—
contd.

14.22 hrs.

REPORT OF COMMISSIONER FOR S. C. & S. T. FOR 1971-72 AND 1972-73 AND NOTIFICATIONS ETC.

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA): I beg to lay on the Table.

(1) A copy of the Report (Hindi and English versions) of the Commission for Scheduled Castes and Scheduled Tribes for the years 1971-72 and 1972-73 under article 338(2) of the Constitution. [Placed in library. See No. LT-8314/74].

(2) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act, 1951:—

(i) G.S.R. 878 published in Gazette of India dated the 17th August, 1974 containing corrigendum to Notification No. G.S.R. 685 dated the 6th July, 1974.

(ii) G.S.R. 879 published in Gazette of India dated the 17th August 1974 containing corrigendum

to Notification No. G.S.R. 686 dated the 6th July, 1974. [Placed in library. See No. LT-8315/74].

(3) A copy of Notification No. S.O. 3092 (Hindi and English versions) published in Gazette of India dated the 17th August, 1974, under sub-section (3) of section 139 of the Border Security Force Act, 1968. [Placed in Library. See No. IT-8316/74.].

(4) A statement (Hindi and English versions) regarding reported eviction of Adivasis from agricultural land in Jhargram area of Midnapore district in West Bengal. [Placed in library. See No. LT-8317/74].

(5) A copy of the Statistical information (Hindi and English versions) regarding the working of the Maintenance of Internal Security Act, 1971 during the period 1st July, 1972 to 30th June, 1973.

(6) A copy of the Statistical Information (Hindi and English versions) regarding the working of the Maintenance of Internal Security Act, 1971 during the period 1st July, 1973 to 31st March, 1974. [Placed in Library. See No. LT-8318/74].

REGISTRATION AND LICENSING OF INDUSTRIAL UNDERTAKINGS (4TH AMDT.) RULES, 1974 AND NOTIFICATIONS UNDER INDUSTRIES (DEVELOPMENT AND REGULATION) ACT, 1951.

THE DEPUTY MINISTER IN THE MINISTRY OF INDUSTRIAL DEVELOPMENT (SHRI ZIAUR RAHMAN ANSARI): I beg to lay on the Table:

(7) A copy of the Registration and Licensing of Industrial Undertakings (Fourth Amendment) Rules, 1974 (Hindi and English versions)

[Shri Ziaur Rahman Ansari]

published in Notification No. GSR. 369(E) in Gazette of India dated the 17th August, 1974, under sub-section (4) of section 30 of the Industries (Development and Regulation) Act, 1951. [Placed in Library. See No. LT-8319/74].

(8) A copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 18A of the Industries (Development and Regulation) Act, 1951:—

(i) S.O. 212(E) published in Gazette of India dated the 26th March, 1974 regarding management of the New Maneckchock Spinning and Weaving Company Limited, Ahmedabad.

(ii) S.O. 213(E) published in Gazette of India dated the 26th March, 1974 regarding management of the Bengal Nagpur Cotton Mills Limited, Rajnandgaon.

(iii) S.O. 265(E) published in Gazette of India dated the 26th April, 1974 regarding management of Sri Bharathi Mills Limited, Pondicherry.

(iv) S.O. 397(E) published in Gazette of India dated the 28th June, 1974 regarding management of Digvijay Spinning and Weaving Company Limited, Bombay.

[Placed in Library. See No. LT-8320/74].

SHRI SOMNATH CHATTERJEE (Burdwan): I want to make a submission on item 4, sub-item (5). I have already written to you.

MR. SPEAKER: It is not here. I did not get it.

SHRI SOMNATH CHATTERJEE: I have given notice. I will take only one minute. Kindly see this item, Sir. This is regarding the working of the Maintenance of Internal Security Act during the period 1st July, 1972 to 30th June, 1973. We are on 28th August 1974. It deals with the

working of the Maintenance of Internal Security Act. People are in jail. Naturally we want to know how many people have been released by the Advisory Board, how many by courts, what are the nature of charges, etc. Here no explanation has been given for the delay. This relates to the period 1st July, 1972 to 30th June, 1973.

AN. HON. MEMBER: See the next item.

SHRI SOMNATH CHATTERJEE: That is different. So far as this period is concerned, the report has come after so much of delay, and no explanation has been given for that. This is a matter of personal liberty. Members ought to know what is happening. In respect of a vital matter like this, no explanation has been given for the delay.

SHRI SAMAR GUHA (Contai): I want to draw your attention to item 4(4)—A statement regarding reported eviction of Adivasis from agricultural land in Jhargram area of Midnapore district in West Bengal. It looks as if it is an independent statement the hon. Minister is making.

MR. SPEAKER: It does not arise here.

SHRI SAMAR GUHA: You remember that on 26th July you admitted a call attention motion. One part of it was regarding the eviction of Adivasis in Maharashtra and the other part was regarding the eviction of Adivasis in West Bengal. In regard to West Bengal, the hon. Minister gave a one line reply that they have called for the information from the Government of West Bengal.

Now, the matter is very serious. A call attention motion was admitted by you and after a month they have given the reply and that reply makes it as if it is an independent statement by the hon. Minister. He has not made any reference whatsoever that this is in relation to that reply or in relation

to the commitment that was made during the call attention motion. That has not been mentioned. Therefore, the procedure adopted by the Minister is wrong.

About item 6, just two weeks ago an information was given that in Bihar the Government had deployed 42 companies of CRP....

MR. SPEAKER: You cannot go into the details now. You can say about delay, if there is any.

SHRI SAMAR GUHA: Now, in today's reply....

MR. SPEAKER: No, please. You may raise it through other procedures.

SHRI SAMAR GUHA: I am just wanting to show it to you what kind of factual error they have committed. 15 days before they said that 42 companies of CRP were deployed.

MR. SPEAKER: When I am explaining to you something, you think as if I am going to stop you.

SHRI SAMAR GUHA: I am just strengthening my argument. I was just wanting to show you that in the latest information they have given they have said only six companies. To this I want to draw your attention....

MR. SPEAKER: If you have anything to speak on this about delay you may do so. But if it is about other matters and if there is some discrepancy, you come through other procedures. It is not to be mentioned here.

SHRI RAM NIWAS MIRDHA: Items 5 and 6 refer to statistical information regarding the working of the Maintenance of Internal Security Act, 1971. Item 5 gives information from 1st July, 1972 to 30th June, 1973 and item 6 gives information from 1st July, 1973 to 31st March 1974. There has been some delay in collecting the information from the various States. Only when we got the information from them, we could compile them.

There were some discrepancies. Now that we have got it, we have brought it upto date. Also there has been some delay in the early reports. That is because of lack of information from the State Governments

SHRI SOMNATH CHATTERJEE: Because this is a matter of personal liberty, the Ministry should be little more alert.

SHRI SAMAR GUHA: What about my point that the Minister has made it as if it is an independent statement. He has not mentioned that it is in relation to the answer that he has made in reply to the call attention.

MR. SPEAKER: I have told you. If there is anything about such matters, you write to me.

SHRI SAMAR GUHA: It is in relation to the Call Attention, but that has not been mentioned.

MR. SPEAKER: This might have come. Otherwise, there is nothing to prevent at the time of calling attention. Is it in response to calling attention?

SHRI RAM NIWAS MIRDHA: There was a calling attention motion regarding this incident. There was also another incident in another State. At that time I gave full facts as I had obtained. Since we had not received any information from the West Bengal Government regarding this alleged eviction of adivasis, I was not able to give any information. It was suggested that I should receive the information and then, later on, I should lay it on the Table of the House.

SHRI SEZHIAN (Kumhakonam): Then why is this statement made?

MR. SPEAKER: There may be difference of opinion about the method of laying it. He has to lay it on the Table of the House. This also is included amongst so many papers when they are to be laid on the Table of the House.

SHRI SAMAR GUHA: I told you that two Central Ministers took up the matter with West Bengal Government when a calling attention matter was taken up. But, the point is, can they delay it for one month and five days? That is what I am making out. This is a sowing season. And adivasis are evicted now. You took one month to reply to this. That was the point which I wanted to raise.

MR. SPEAKER: At least on this I agree with you.

SHRI S. M. BANERJEE rose—

MR. SPEAKER: Let me deal with him first. Why do you get up in between?

SHRI RAM NIWAS MIRDHA: I can say by way of explanation. We took up this matter with West Bengal Government. We very much would like to get this information. On that day when the calling attention was discussed, the information was not available. It was only now that we had received it from West Bengal Government.

14 33 hrs

**PARLIAMENTARY COMMITTEES—
SUMMARY OF WORK**

SECRETARY-GENERAL: Sir, I lay on the Table a copy of the 'Parliamentary Committees—Summary of Work' pertaining to the period 1st June, 1973 to 31st May, 1974.

14.33½ hrs.

MESSAGE FROM RAJYA SABHA

SECRETARY-GENERAL: Sir, I have to report the following message received from the Secretary-General of Rajya Sabha:—

"In accordance with the provisions of sub-rule (6) of Rule 186

of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Finance (No. 2) Bill, 1974, which was passed by the Lok Sabha at its sitting held on the 20th August, 1974, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill."

14 34 hrs

**COMMITTEE ON
PRIVATE MEMBERS' BILLS AND
RESOLUTIONS**

FORTY-FIFTH REPORT

SHRI G. G. SWELL (Autonomous Districts): I beg to present the Forty-fifth Report of the Committee on Private Members' Bills and Resolutions.

SHRI SHYAMNANDAN MISHRA (Begusarai): Sir, I have requested you to give me some time to make a statement with reference to this report that has been presented by the hon. Deputy-Speaker. I am now confronted with a difficulty. My Resolution secured the first place for the 30th and I had to put myself to a great deal of strain in framing the Resolution, getting it amended so many times and so on. Now, I am being told that another Resolution which was there by Shri Panda is going to take the place of my Resolution because of the Direction from the Chair. It is not according to any rule but according to a Direction that the Chair had given.

Now, the whole thing is that when the meeting with the Deputy-Speaker who is the Chairman of this Committee took place, I was not at all